



2026:AHC:50097

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9010 of 2026

Smt. Rashlila

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alauddin, Fakhruddin
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Khalilabad, District Sant Kabir Nagar to decide the Case No.17142 of 2025 (Computerized Case No.T202517650217142) (Rashlila and another vs. Varfi Rani), under Section 35(2) of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Khalilabad, District Sant Kabir Nagar, to decide the aforesaid case in accordance with law expeditiously and preferably within a period of **four months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026

Swati